

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 335/2016

(Arising out of impugned final judgment and order dated 17/09/2015 in WC No. 53532/2015 passed by the High Court of Judicature at Allahabad)

EXECUTIVE ENGINEER, ELECTRICITY DISTRIBUTION
DIVISION-FIRST, DISTRICT MIRZAPUR

Petitioner(s)

VERSUS

SHANKAR DAYAL SINGH
(With interim relief and office report)

Respondent(s)

Date : 10/03/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Pradeep Misra,Adv.
Mr. Suraj Singh,Adv.

For Respondent(s) Mr. Prashant Kumar,Adv.
Mr. Saurabh S.Sinha,Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner seeking adjournment, three weeks' time is granted for filing rejoinder affidavit.

(Anita Malhotra)
Court Master

(Chander Bala)
Court Master